

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A. No. 242/92
T.A. No. -----

198

DATE OF DECISION 20-1-93

Rambhau K. Devikar

Petitioner

Mr. R. S. Charpe

Advocate for the Petitioner(s)

Versus

DRM, SE Rly. Nagpur

Respondent

--

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M. Y. Priolkar, Member(A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

MD

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(M.Y.PRIOLKAR)
M(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.242/92

Rambhau s/o.Kanhaji Devikar,
R/o. Udaram Bawa Math,
Golibar Chowk,
Nagpur. .. Applicant

-v-e-s-u-s-

Divisional Railway Manager,
Divisional Office,
South Eastern Railway,
Sitabuldi Rly. Station,
Nagpur. .. Respondent

Coram: Hon'ble MreM.Y.Priolkar,
Member(A)

Appearance:

Mr.R.S.Charpe
Advocate for the
Applicant.

ORAL JUDGMENT: Date:20-1-1993
(Per M.Y.Priolkar, Member(A))

This application was filed
for recovery of overtime wages for the
period from 20-9-81 to 10-7-82.

2. Learned counsel for the
today
applicant stated/that he wishes to
withdraw this application and would
like to seek his remedy at proper forum.

3. Accordingly this application
is permitted to be withdrawn at the request
of counsel for the applicant,with liberty
to approach the competent authority or any
~~other~~ competent court in accordance with
law.

4. No order as to costs.

MD


(M.Y.PRIOLKAR)
Member(A)